## GOVERNMENT OF MEGHALAYA
## LAW (A) DEPARTMENT.

### *Notification.*

Dated Shillong, the 26th November, 2015.

No. LJ (A) 31/2013/57 – The Governor of Meghalaya, in consultation with the High Court of Meghalaya, is pleased to amend the Retired Judges' Secretarial Assistance and Domestic Help Rules, 2013, as follows;

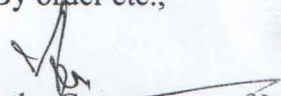| | |
|---|---|
| Short title and Commencement | 1. (1) These rule may be called the Retired Judges' Secretarial Assistance and Domestic Help (Amendment) Rules 2015.<br>2) This shall come into force from 01.01.2016 till the 8th Central Pay Commission |
| Amendment of Sub rule (1) and (2) of Rule 3 | 2. (1) In sub-rule (1) of rule 3, the words "twenty five thousand' shall be substituted by the words "thirty five thousand".<br>(2) In sub-rule (2) of rule 3, the words "twenty thousand" shall be substituted by the words "thirty thousand". |

(L.M. Sangma)
Special Secretary to the Government of Meghalaya,
Law Department.

Memo No. LJ (A) 31/2013/57-A,                     Dated Shillong, the 26th November, 2015.
Copy to: -

1. Private Secretary to the Hon'ble Chief Justice, High Court of Meghalaya, Shillong.
2. Private Secretary to Hon'ble Justice T.N.K. Singh, Judge, High Court of Meghalaya, Shillong.
3. Private Secretary to Hon'ble Justice S.R. Sen, Judge, High Court of Meghalaya, Shillong.
4. Registrar General, High Court of Meghalaya this has the reference to letter No. HCM.II/37/2014-Estt/3219 dt. 29.10.2015.
5. Accountant General (A & E), Meghalaya, Shillong.
6. Treasury Officer, Shillong South Treasury.
7. Finance (E) Department with reference to I/D No. FE. 534/15 dt. 25.11.2015.
8. Director of Printing & Stationery, Government of Meghalaya, Shillong with a request to kindly publish the above notification in the Extra Ordinary Gazette and also to furnish 100 copies of the notified copy to this Department.
9. DEO, Law Department for uploading in the official website of Law Department.
10. Guard file.

By order etc.,

Special Secretary to the Government of Meghalaya,
Law Department.

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